each individual during the period under reference?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAOESAN) . (a) Yes Sir.

(b) To the extent returns are available in the Ministry of Petroleum and Chemicals, the information is tabulated in the statement which is laid on the Table of the House. [See Appendix LVII, Annexure No. 47.1

INTER-STATE DISPUTES

*683. SHRI SITARAM JAIPURIA:

SHRI M. S. OBEROI: Will the Minister of HOME AFFAIRS be pleased to state.

- (a) whether there is any proposal under the consideration of Government to set up an independent Central agency to solve inter-State disputes; and
- (b) if so, what are the details of the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI): (a) and (b) Commissions or Committees have been appointed in the past to deal with specific inter-State disputes having regard to the nature and requirements of each case. The question whether any further machinery should be constituted to settle such disputes is under examination.

REGIONAL LANGUAGES USED IN HIGH COURTS

*684. SHRI N. R. M. SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether regional languages are permitted to be used in arguing cases in High Courts;
- (b) if so, under what circumstances and in what category of cases it is permitted; and
- (c) whether any High Court had switched over to such regional languages in arguments and pleading cases?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) and (b) Under Article 348(2) of the Constitution, the Governor of a State may, with the previous consent of the President, authorise the use of Hindi or any other language used for

any official purposes of the State, for arguing cases before the High Court.

to Questions

(c) The President has given his consent authorising the use of Hindi in arguments in criminal and civil cases before the Allahabad High Court, where counsel desire to submit their arguments in that language.

MEMO FROM E.S.I.C. EMPLOYEES

*685. SHRI D. THENGARI:

SHRI ARJUN ARORA:

DR. ANUP SINGH:

SHRI P. K. KUMARAN.

SHRI MULKA GOVINDA REDDY:

SHRI RAM SINGH:

Will the Minister of Labour Employment and Rehabilitation be pleased to state:

- (a) whether it is a fact that the Govern ment of India have received a memoran dum from the workers of the Employees State Insurance Corporation stating that the workers would go on an indefinite strike from the third week of August, 1966, to press their demands;
- (b) if so, what are the details of the demands; and
- (c) what is the reaction of the Govern ment of India in this regard?

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI JAGJIVAN RAM): (a) No.

(b) and c) Do not arise.

SCIENTISTS SENT ABROAD, UNDER EXCHANGE OF SCIENTISTS' SCHEME

*686. SHRI RAM SINGH: Will the Minister of EDUCATION be .pleased to state :

- (a) the number of scientists who were sent abroad during the last three years under the Exchange of Scientists Scheme;
- (b) the number of those who did not return to India; and
- (c) the number of those who after availing of the benefits of the scheme ceased to be in Government employment on return to India?

THE DEPUTY MINISTER THE MINISTRY OF EDUCATION [Dr.-(SHRI-MATI)T.S.SOUNDARAMRAMACHANDRA NI

(a) to (c) The information is being collected and will be laid on the Table of the House.